

IN THE NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH

COURT - IV

17.

C.P.(IB)-466(MB)/2020

CORAM:

SHRI RAJASEKHAR V.K.
MEMBER (J)

SHRI RAJESH SHARMA
MEMBER (T)

ORDER SHEET OF THE HEARING HELD ON 03.03.2020

NAME OF THE PARTIES:

Mahaakaal Traders
v/s.
Globus Stores Pvt. Ltd.

SECTION: 9 OF INSOLVENCY AND BANKRUPTCY CODE, 2016.

ORDER

1. Ld. Counsel for the Operational Creditor present. No representation on behalf of the Corporate Debtor.
2. Counsel for the Operational Creditor submits that they have received full and final settlement of the amount claimed. In view of the submission and the endorsement made on the Petition by the Counsel on record for the Operational Creditor, C.P.(IB)-466(MB)/2020 is **dismissed** as withdrawn. File be consigned to records.

Sd/-
RAJESH SHARMA
Member (Technical)

Sd/-
RAJASEKHAR V.K.
Member (Judicial)